

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 104
IA No. 239/JPR/2022
CP No. (IB)- 88/7/JPR/2021
Under Section 7 of IBC, 2016

In the matter of:

Naman Goyal & Ors.

.... Financial Creditor/Applicant

Versus

Ninaniya Estates Ltd.

...Corporate Debtor/Respondent

Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER

Present Through Video Conferencing: -

For the Applicant : Vijay Chaudhary, Adv.

For the Respondent : Sonal Anand, Adv.

ORDER

Heard Mr. Vijay Chaudhary, Adv. appearing on behalf of the Petitioner.
Mr. Sonal Anand, Adv. appearing on behalf of the Respondent. It is submitted by both the learned counsels that settlement talks are on final stage and settlement agreement may be filed within a few days. On the request of both the learned counsels, list the matter on 05.03.2024.


Sd/-

(Rajeev Mehrotra)
Technical Member


Sd/-

(Deep/Chandra Joshi)
Judicial Member

February 07, 2024